

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

I.A. No.2687 of 2019

in

COMPANY APPEAL (AT)(INSOLVENCY) No.837 of 2019

In the matter of:

Vijay Bhatia

Applicant

Vs

M/s Super Agencies & Anr

Respondent

Mr. Rajiv Ranjan, Sr.Advocate and Mr. Zain A Khan, Advocates for appellant.

ORDER

30.08.2019- The appeal has been dismissed as withdrawn on instructions from appellant. There is no jurisdiction vested in this Tribunal to recall the final order of dismissal of Appeal, withdrawn on instructions from Appellant on any ground whatsoever. No IA would lie after final disposal of Appeal.

2. However, this order shall not be construed as precluding the Corporate Debtor from entering into settlement under the provisions of Insolvency & Bankruptcy Code, 2016, if mandated under law.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn